



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066

Website: www.cic.gov.in

Decision No.5204/IC(A)/2010

F. No.CIC/MA/A/2009/001012

Dated, the 3rd March, 2010

Name of the Appellant: Smt. Usha Rani

Name of the Public Authority: National Institute of Fashion Technology

Facts: ⁱ

1. The appeal was scheduled for hearing on 26/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.

2. On perusal of the documents submitted by the appellant it is noted that the CPIO and the Appellate Authority have duly replied and furnished the information on the basis of available records. They have also invited the appellant to inspect the relevant documents, including the answer sheets. But, she does not seem to have availed of the opportunity of inspection of documents.

Decision:

3. An information seeker is expected to ask for information as per section 2(f) and (j) of the Act. The appellant is accordingly advised to inspect the records relating to the conduct of examinations and award of merits. Upon inspection, she should specify the information, which should be furnished to her. The appellant is accordingly advised.

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

4. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Smt. Usha Rani, Qr. No.1, Type-IV, Police Station, Ashok Vihar, Delhi – 110 052.
2. Sh. Munish Girdhar, CPIO, National Institute of Fashion Technology, NIFT Campus, Hauz Khas, Near Gulmohar Park, New Delhi – 110 016.
3. Smt. Anju Nigam, Appellate Authority, NIFT, NIFT Campus, Hauz Khas, Near Gulmohar Park, New Delhi – 110 016.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle